

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.395 of 2020

IN THE MATTER OF:

Sandeep Jindal

...Appellant

Versus

State Bank of India

...Respondent

For Appellant:

Shri Jayant Mehta, Shri NPS Chawla, Shri Surekh Kant Baxy, Shri Nitin Mishra and Shri Rajesh Goyal, Advocates

For Respondent:

**Shri Dhruv Mehta, Sr. Advocate with Shri PBA Srinivasan, Shri Avinash Mohapatra and Ms. Icchha Kalash, Advocates
Shri Neelkanthan (AR of SBI)
Shri Parth Tandon (Respondent Bank)**

ORDER
(Virtual Mode)

12.10.2020 Partly heard Advocate Shri Jayant Mehta for the Appellant and Senior Advocate Shri Dhruv Mehta for State Bank of India. Keeping in view observations of Hon'ble Supreme Court in Para – 33.1 in Judgement in the matter of **“Babulal Vardharji Gurjar vs. Veer Gurjar Aluminium Industries Pvt. Ltd. & Anr.”** - Civil Appeal No.6347 of 2019 (Annexure A-11 of Rejoinder), when we have looked into the Application (Annexure A-3) which was filed before the Adjudicating Authority (National Company Law Tribunal, Chandigarh Bench, Chandigarh) in Part – IV, there is reference to Annexure A-5. Copy of the same is not before us. Parties may file copy of the same. Similarly, in OTS proposal dated 20th January, 2017 (Page – 157 of the Appeal), there is reference to letters dated 12th April, 2016 and 6th August,

2016. Parties say that copies of those documents are also not before the Court. Parties may file copies of those letters also before next date.

List the Appeal for further arguments on 10th November, 2020 as 'part heard' at 12.00 Noon.

[Justice A.I.S. Cheema]
Member (Judicial)

(Dr. Ashok Kumar Mishra)
Member (Technical)

rs/md